

Cr1.A.No. 622-624 OF 2003

ITEM No.1-A
(For judgment)

Court No.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS.622-624 OF 2003

Anil Sharma and Ors. Appellant (s)

VERSUS

State of Jharkhand Respondent (s)
With Criminal Appeal No.798 of 2003

(HEARD BY HON'BLE DORAISWAMY RAJU AND ARIJIT PASAYAT, JJ.)

Date : 30/04/2004 This Petition was called on for pronouncement of judgment
today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) Mr. P.D. Sharma, Adv.

Mr. R.K. Maheshwari, Adv.

For Respondent (s) Mr. Ashok Mathur, Adv.

Mr. Vishwajit Singh, Adv,

The Court made the following
J U D G M E N T

Hon'ble Mr. Justice Arijit Pasayat pronounced the judgment of the Court. The appeals are dismissed in terms of the signed judgment. REPORTABLE.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master

Signed Reportable judgment is placed on the file.